

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5256 OF 2018

(Arising out of S.L.P. (C) NO. 13009 OF 2018)

RT NETWORK SOLUTIONS PRIVATE LIMITED APPELLANT(S)

VERSUS

PROJECTS INDIA ENTERPRISE RESPONDENT(S)

O R D E R

Leave granted.

On 3rd May, 2018, the National Company Law Tribunal has admitted the insolvency petition under Section 9 of the Insolvency and Bankruptcy Code, 2016. However, the parties have settled the matter by the terms of Settlement dated 2nd May, 2018.

We take on record the aforesaid settlement and, under Article 142 of the Constitution, set aside the National Company Law Tribunal Order dated 3.05.2018.

The appeal is, accordingly, disposed of.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(ABHAY MANOHAR SAPRE)

NEW DELHI,
MAY 16, 2018

ITEM NO.53

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13009/2018

(Arising out of impugned final judgment and order dated 03-05-2018 in CP No. 111/2018 passed by the National Company Law Tribunal, Kolkata Bench)

RT NETWORK SOLUTIONS PRIVATE LIMITED

Petitioner(s)

VERSUS

PROJECTS INDIA ENTERPRISE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.72546/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72545/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 16-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Soumya Dutta, AOR

For Respondent(s) Mr. Udayaditya Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending applications, if any, shall also stand disposed of.

(SUSHIL KUMAR RAKHEJA)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file.)